

NATIONAL COMPANY LAW APPELATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(Insolvency) No.1004/2020

In the matter of:

Industrial & Commercial Bank of China Ltd

Appellant

Vs

Nimmi Build Tech Pvt Ltd & Anr

Respondent

Present:

Mr. Chandershekhar, Advocate.

Mr. Abhay K Das, Ms Shabnam Shalini, Advocates for R1.

ORDER
(VIRTUAL MODE)

09.03.2021- In terms of order dated 19.02.2021 Learned counsel for the appellant have filed the copy of the order dated 9.12.2020 passed by the National Company Law Tribunal, Allahabad Bench in Company Petition No.421/ALD/2019 which is taken on record.

It was submitted by the learned counsel for the appellant that in view of this order dated 9th December, 2020 of NCLT, Allahabad the appeal has become infructuous and the same should be dismissed. Accordingly, the appeal is dismissed as infructuous.

(Justice Anant Bijay Singh)
Member (Judicial)

(Ms Shreesha Merla)
Member (Technical)

Bm/nn